

**SUPREME COURT OF INDIA**

Prithwis Chawdhury

Vs.

Union of India Ministry of Home Secretary

WP(Crl.)No.180 of 2016

(Rohinton Fali Nariman and Sanjay Kishan Kaul, JJ.,)

07.07.2017

**ORDER**

1. We have been informed by learned counsel for the petitioner that the petitioner has been in this particular correctional home for a period of over 19 years.
2. Having regard to the statutory mandate contained in Section 61(2) of the West Bengal Correctional Services Act, 1992, we think that this is a fit case in which the petitioner should be released forthwith.
3. The writ petition is disposed of accordingly.